

CENTRAL ADMINISTRATIVE TRIBUNAL CALCUTTA BENCH



No. OA 350/631/2018 MA 350/326/2018 Date of order: 18.5.2018

Present:

Hon'ble Ms. Manjula Das, Judicial Member

TAPAN KR. PAN & 61 OTHERS

...APPLICANTS

VERSUS

Union of India through
 The Secretary,
 Ministry of Urban Development,
 3 Directorate of Printing,
 New Delhi - 110018.

The Dy. Director,
Directorate of Printing
Govt. of India,
B-Wing,
Nirman Bhawan,
New Delhi - 110018.

3. The manager,
Govt. of India Press,
Santragachi,
Howrah 711112.

ĸŔĘŚPONĎEŇTS.

For the applicant

Mr.A.Chakraborty, counsel Ms.P.Mondal, counsel

For the respondents:

Mr.B.B.Chatterjee, counsel

ORAL

Per Ms. Manjula Das, Judicial Member

Mr.A.Chakraborty, ld. Counsel assisted by Ms.P.Mondal, ld. Counsel appeared for the applicant and Mr.B.B.Chatterjee, ld. Counsel appeared for the respondents.

2. MA 3267/2018 has been filed for joint petition. Since the applicants are having common interest and same cause of action, they are allowed to file joint application. MA therefore stands allowed.



- By making this OA the applicant has approached this Tribunal under 3. Section 19 of the Administrative Tribunals Act, 1985 seeking the following reliefs:
 - Office memorandum being F.No. 60/16/2009/A-IV (Vol.I) dated a) 27.6.2017 and office memorandum F.No. 60/16/2009/A-IV (Vol.I) dated 15.12.2017 are not tenable in the eye of law and therefore the same may be quashed;
 - An order do issue directing the respondent authorities not to b) disturb the service of the applicants and not to give effect/further effect to the impugned office memorandum dated 27.6.2017 and office memorandum dated 12,12,2017 and office circular dated 15.12.2017 issued by the respondents;
 - Costs of and incidental to this application; c)
 - Pass such further or other order or orders; d)
 - Leave may be granted to file this application jointly under Rule e) 4(5)(a) of the CAL (Procedure) Rules, 1987.
- being aggrieved by the office The applicants have moved the instant OA office memorandum dated 12.12.2017 and memorandum dated 27.6.2017 that vide notifidation dated office circular dated 15.12 28.8.2009 the cadre was Upgradation to the post of Highly Skilled seniority of Highly Skilled-Workers and mere placement on the basis of inter the said benefit cannot be withdrawn authorities are directed 26.4.2018 within a time frame
- applicant, I dispose of of the ld. Counsel for the present OA by directing the respondent representation of the applicant dated 26.4.2018 within a period of two months from the date of receipt of such representation. The decision so reasoned and speaking one and will be communicated forthwith. Meanwhile the order dated 15.12.2017 shall be kept in abeyance.
- It is made clear that I have not gone into the merits of the case and all points are kept open for the respondent authorities.
- With the above observation and direction the OA stands disposed of. No order as to costs.

(MANJULA DAS) JUDICIAL MEMBER